तीसरी बात यह है कि पीसमील जो बात हो रही है वह क्या हिंदुस्तान के हक में है। कभी ईस्टर्न बार्डर कभी फलाना बार्डर।

चौथी शंका यह है कि चाइना जो हमारी लाखों वर्गमील जमीन दखल करके रखा हुआ है आज बात करने के पहले वह हमारे दूसरे प्रदेशों पर अपना अधिकार जनाकर हमसे बातचीत करना चाहता है। तो मैं माननीय प्रधान मंत्री जी से जानना चाहता हूं कि कैसे देश को कान्फीडेंस में लेंगे, संसद् को कान्फीडेंस में लेंगे–क्योंकि सम्पूर्ण देश में बात के लिए आपके पीछे खड़ा है कि हम चाइना से जिस भी तरह में हो वह जमीन वरी कराएं जो उसने हमारे देश पर आक्रमण करके जबर्दस्ती मे दखल कर ली है।

श्री बलि राम भगत : सभापति जी, जहां तक सरकार का सवाल है, न तो हमारे मन में कोई शंका है और न ही कोई अस्पष्टता है। जो कुछ अस्पष्टता होगी, वह माननीय सदस्य के मन में होगी। यह उनकी बातों से ऐसा लगता है। जैसा मैंने जवाब में भी कहा और उसके पूरक प्रश्न में भी कहा कि हमने अपनी स्थिति साफ कर दी है कि सभी सैक्टर पर, ईस्टर्न सैक्टर पर तो तफसील में बातचीत हुई। उसका तो पता ही है, मगर दूसरे सैक्टर्ज में भी हमारा जो स्टेण्ड है, उसको हमने बिलकुल साफ तौर से और मजबूती से कहा है। इसलिए माननीय सदस्य को या किन्हीं अन्य सदस्यों को भी इस मामले में कोई शंका नहीं होनी चाहिए और जहां तक इन्होंने कहा है कि यह पीसमील बात है, कोई पीसमील बात नही हो रही है। बात की शुरुआत कहीं से हो सकती है, मगर पूरे सीमा विवाद पर चर्चा होगी, पूरे पर बातचीत होगी। अगर कोई तय होगा, तो पूरी सीमा का विवाद तय होगा और यह भी हमने साफ कहा है कि हमारे राष्ट्रीय हित में उचित होगा हम करेंगे पार्लियामेंट के सेंटिमेंट का, ख्याल रखते हुए। अभी जो पिछले 23 साल का उन्होंने जिक्र किया, जो कुछ हो चुका है, उसकी पृष्ठभूमि में हम कर रहे हैं। हमारे राष्ट्रीय हित पर कोई आंच नही आएगी। इतनी बात साफ तौर से है और इस लिए इसके मामले में कोई संदेह नही होना चाहिए।

MR. CHAIRMAN : Next question. Questions No. 62 and No. 70 can be taken up together.

SHRI J. P. GOYAL : We would like to have an Half-an-Hour Discussion.

MR. CHAIRMAN : Please write a letter and I will consider it.

SHRI J. P. GOYAL : I will write the formal letter, Sir.

MR. CHAIRMAN : Question No 62 and Question No. 70, Both relate to the same thing and, therefore, it is better to take them up together.

Human Rights to the Black Majority in South Africa

*62. SHRI RAMCHANDRA BHARADWAJ†
DR. H.P. SHARMA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) what steps Government of India have taken this year through diplomatic and international modes of persuasion or economic sanctions to secure full Human Rights and proper political status to the black majority in South Africa and with what results; and

(b) what further steps are being contemplated in that direction?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B.R. BHAGAT) : (a) and (b) A Statement is laid on the Table of the House.

†The question was actually asked on the floor of the House by Shri Ramchandra Bharadwaj.

Statement

India has consistently worked for the imposition of comprehensive mandatory sanctions by the Security Council against South Africa under Chapter VII of the UN Charter to put pressure upon the minority regime of South Africa to end its policies of apartheid and thereby ensure human rights for the majority of the population. This has been again reiterated at international fora including the Extraordinary Ministerial Meeting of Non-aligned Countries on Namibia in New Delhi in April this year, at the Security Council meeting on Namibia in June 1985, at the 40th session of the UN General Assembly. At the Nassau CHOGM, PM gave a call for mandatory sanctions and played an important role in the adoption of an Accord calling for measures against South Africa, including special economic measures. India has also conveyed its views on this matter forcefully in the course of bilateral contacts with major countries which continue to maintain political and economic links with the apartheid regime.

UN Call for Economic Sanctions against South Africa

*70. SHRIMATI MAIMOONA SULTAN†:
SHRI RAMCHANDRA BHARADWAJ :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) what has been the response of big powers and other countries to the UN call to impose economic sanctions against the South African white minority regime to persuade and pressurise the latter to restore human rights and secure proper political status and citizenship to the black majority community in South Africa; and

(b) what is the reaction of Government of India thereto and what efforts the Government of India are making in imposing such sanctions and persuading others; especially big powers to impose sanctions and its effect on South African regime?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B.R. BHAGAT) : (a) and (b) A Statement is laid on the Table of the House.

Statement

The majority of non-aligned and Socialist countries do not maintain political or economic links with South Africa. A number of countries of the EEC, and other States including Australia, Canada and the United States have recently announced the imposition of voluntary limited sanctions against South Africa. However, Western countries have so far not agreed to the imposition of mandatory sanctions by the Security Council under CHAPTER-VII of the UN-Charter.

India had imposed comprehensive sanctions against South Africa unilaterally immediately on Independence and was the first country to raise the issue of apartheid in the UN. We welcome the initiation of limited measures, and continue to make efforts for the imposition of comprehensive mandatory sanctions by the Security Council under Chapter-VII of the UN Charter.

श्री रामचन्द्र भारद्वाज : मान्यवर, अभी दक्षिण अफ्रीका की रंगभेद नीति को और अल्पसंख्यक सरकार को लेकर जो बातें हो रही है और जिस तरह अभी नसाऊ में हमारे प्रधान मंत्री ने महत्वपूर्ण भूमिका अदा की है राष्ट्राध्यक्षों की सभा में भाषण देते हुए जो उन्होंने मांग की, उसकी अनुगूंज सारे विश्व में है क्योंकि परसों ही 19 तारीख को...

---

†The question was actually asked on the floor of the House by Shrimati Maimoona Sultan.